

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 44553/2019

(Arising out of impugned final judgment and order dated 05-08-2019 in CRLA No. 5583/2016 passed by the High Court of Judicature at Allahabad)

AFJAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.197925/2019-CONDONATION OF DELAY IN FILING and IA No.197926/2019-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 800/2020 (II)

(FOR ADMISSION and I.R. and IA No.17795/2020-EXEMPTION FROM FILING O.T.)

Date : 02-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Jayesh Gaurav, Adv.
Ms. Diksha Ojha, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

Mr. Ankur Yadav, AOR

For Respondent(s) Ms. Aparna Bhat, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1.) D. No. 44553/2019

In terms of the letter circulated by learned counsel for the petitioner, let the matter be adjourned for two weeks.

SLP (Cr1) No. 800/2020

List on 04.08.2021.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)